

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / ~~TA~~ / ~~PA~~ / ~~CP~~ / ~~MA~~ / ~~ET~~ 1288 of 1997

..... M. Satyan Applicant(s)

Versus

..... The Station Director, A.I.R., Respondent(s)
Hyd & 2 Srs -

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders	—	1
Interim Orders	—	—
Orders in MA (s)	—	—
Orders in (Final Orders)	29-997	55 - 61

Certified that the file is complete
in all respects.

9/10/97
Signature of
Dealing Hand
(In Record Section)

Signature of S.O.

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

O.A.No. 1288 of 1997.

M. Satyam

Applicants(s).

V E R S U S.

The Station Director, All India Radio,

Hyd. & 20th

(Respondents).

Date

Office Note

ORDER

29-9-97

OA ordered accordingly at
the admission stage itself.
order on separate sheets. No
costs.

By
HBSJP
M(S)

✓
HARN
M(A)

c.c. tomorrow.

c.c. today

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: BENCH HYDERABAD.

ORIGINAL APPLICATION NO. 1288 OF 1997.

M. Satyam

(Applicants(sS))

VERSUS

~~Union of India, Respondent.~~

Station Director : AIR

Hyderabad & 2 others

Respondents(sS(S))

The Application has been Submitted to the Tribunal by Shri

Shri B.S. Murthy

Advocate/Party

~~In person~~ Under Section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules 1987.

The application is in order and may be listed for Admission

No. 29A/97 67

Scrutiny Ass. 29A/97

[Signature]
DEPUTY REGISTRAR(JUDL).

10. Is the application accompanied IPO/DD, for Rs.50/-.
11. Have Legible copies of the annexure duly attested been filed.
12. Has the applicant exhausted all available remedies.
13. Has the Index of documents been filed and pagination done properly.
14. Has the declaration as a required by item No. 7 of form, I been made.
15. Have required number of envelopes (file six) bearing full addresses of the respondents been filed.
16. (a) Whether the relief sought form arise out of single cause of action.
(b) Whether any interim relief is prayed for.
17. In case an Ma for connonation of delay in filed, it supported b an affidavit of the a. llicant.
18. Whether t is cause ben heard by a single bench.
19. Any other points.
20. Result of the scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

Pay 50
numbered

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3135

Report in the Scrutiny of Application.

Presented by B. N. Murthy Date of presentation 26/9/57
Applicant(s) M. Satyan
Respondent(s) 8th Div, AIR, Hyd 2002
Nature of grievance Transfer
No. of Applicants 1 No. of Respondents 3

CLASSIFICATION.

Subject Transfer No. (1) Department AIR (No) (22)

1. Is the application in the proper form, (three complete sets in paper books form in the two completions). ✓
2. Whether name description and address of all the parties been furnished in the cause title. ✓
3. (a) Has the application been fully signed and verified. ✓
(b) Has the copies been duly signed. ✓
(c) Have sufficient number of copies of the application been filed. ✓
4. Whether all the necessary parties are impleaded. ✓
5. Whether English translation of documents in a Language, other than English or Hindi been filed. ✓
6. Is the application on time, (see section 21) ✓
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. ✓
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,) ✓
9. Is the application accompanied, duly attested legible copy been filed. ✓

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD

I N D E X

O.A. NO. 1288 of 1997.

CAUSE TITLE M. Satyam,

V S U S

The Station Director, A.R.R. Nud & 20th

SL. NO.	Description of Documents	Page No.
1.	Original Application	1 to 11
2.	Material Papers	12 to 47
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spere Copies 3. (Thru)	
6.	Covers 3. A	

Reg: 1) Quash the order dt. 21.2.97 and 2) direct the Respondents to reconsider the representation of the applicant.
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BRANCH,
AT HYDERABAD

Application under Section 19 of the Administrative Tribunals Act,

O. A. No. 1288 of 1997.

Between:

M. Satyam, S/o. M. Prakasam,
aged 47 years, Accountant,
All India Radio,
Kothagudem - 507 101.

... Applicant.

And

Station Directors

1. ~~Mr. Kabir Ahmed,~~
~~S/o. not known,~~
All India Radio,
Hyderabad - 500 004.

~~Sri. R. Venkateswarlu,~~
~~S/o. not known,~~
Director,
Doordarshan Kendra,
Ramantapur,
Hyderabad.

~~Mr. R.K. Singh,~~
~~S/o. not known,~~
Executive Engineer,
Civil Construction Wing,
All India Radio,
Hyderabad.

... Respondents.



Sl.No.	Description of documents Relied upon.	Page No.	Annexure
1.	Application.	1	-
2.	4-8-1981. Transfer policy principles communicated by Dy. Director of Administration (E), Ministry of Information and Broadcasting to Heads of All India Radio Stations and Director General, All India Radio, New Delhi.	12	A1

contd..2..

Sl. No.	Description of documents relied upon.	Page No.	Annexure
3.	2-1-1993 copy of the Judgment of the Central Administrative Tribunal Hyderabad Branch at Hyderabad in O.A. No. 659/91.	16	A2
4.	1-6-1994. Transfer Order No.2/94-S in letter No. Hyd. No.1 (7) 94-S of (Sri.V.V. Sastry) Station Director, All India Radio, Hyderabad.	20	A3
5.	6-6-1994. Application O.A. No. 638 of 1994 filed by the Applicant before the Central Administrative Tribunal, Hyderabad Branch, Hyderabad.	21	A4
6.	8-6-1994 Judgment of the Central Administrative Tribunal, Hyderabad Bench in O.A. No. 638 of 1994.	30	A5
7.	5-7-1994 Order on representation dated 2-6-1994 by the Applicant to the Station Director, All India Radio, Hyderabad, rejecting the representation concerning the transfer order to Kothagudem.	32	A6
8.	12-7-1994 Representation made by the Applicant, through proper channel to the Director General, S-II Section, All India Radio, New Delhi- 110 001, against the transfer to Kothagudem.	33	A7
9.	2-3-95 Medical Certificate obtained by the Applicant.	35	A8
10.	25-4-1995 Medical Certificate obtained by the Applicant.	37	A9
11.	8-2-1996 Medical Certificate obtained by the Applicant's wife from Sri.Deepti Rheumatology Centre, A.C. Guards, Hyderabad.	39	A10

contd. ...3..

Sl. No.	Description of documents relied upon.	Page No.	Annexure
12.	25-10-1996 letter given by the Applicant to the Station Director, All India Radio, Hyderabad, regarding the representation the applicant was alleged to have given to the President, Administrative Staff Association.	42	A11
13.	30-1-1997 Representation made by the Applicant to the Station Director, All India Radio, Hyderabad, requesting his transfer to Hyderabad, under copy to the Director General, S.II, All India Radio, New Delhi.	43	A12
14.	21-4-1997 Order of the Station Director, All India Radio, Hyderabad after the meeting of the Joint Establishment Committee for transfer / postings of Administrative staff, rejecting the representation of the applicant.	45	A13
15.	25-2-1997 Representation made by the applicant to the Director General, All India Radio, New Delhi, through proper channel requesting transfer to Hyderabad.	46	A14
16.	25-2-1997 Letter from Station Engineer, Kothagudem, forwarding the representation of the Applicant dated 25-2-1997 to Director General, All India Radio, New Delhi requesting transfer to Hyderabad.	47	A15

M. D. Singh
 Applicant

B.S. Murthy
 Counsel for
 the Applicant

13

IN THE CENTAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BRANCH
AT HYDERABAD.

O.A. No. 1288 of 1997

BETWEEN:

M. Satyam, S/o. M. Prakasam,
Aged 47 years, Accountant,
All India Radio,
Kothagudem - 507 101.

... APPLICANT

A N D

1. ~~Mr. Kabir Ahmed,~~
~~S/o. (not known),~~
Station Director,
All India Radio,
Hyderabad - 500 004.
2. ~~Sri. P. Venkateswarlu,~~
~~S/o. (not known),~~
Director,
Doordarshan Kendra,
Ramantapur,
Hyderabad.
3. ~~Sri. P. K. Singh,~~
~~S/o. (not known),~~
Executive Engineer,
Civil Construction Wing,
All India Radio,
Hyderabad.

... RESPONDENT

Details of Application :

1. Particulars of the Applicant :

The particulars of the Applicant are as stated
in the Cause Title.

The address of the Applicant for service of all
notices, processes, etc., is that of his Counsel, Dr. B. S.
Murthy, Advocate, 301, Manjari Apts., 6-3-1102, Rajbhavan
-Road, Somajiguda, Hyderabad - 500 082.

2. Particulars of the Respondents :

The particulars of the Respondents are the same
as stated in the cause title. Their addresses for service

contd. ...2...

of notice, processes etc., are the same as stated in the cause title.

3. The Order against which the Application is Made :

The application is filed against the order of the Joint Establishment Committee, signed by the Administrative Officer, All India Radio (AIR), Hyderabad, for the Station Director, All India Radio, Hyderabad, No. Hyd.1 (7)/97-S dated 21-2-1997, and communicated to the Station Engineer, All India Radio, Kothagudem, rejecting the request of the petitioner to transfer him to Hyderabad. The Station Engineer was directed to communicate the order to the Applicant.(A-13).

4. Jurisdiction of the Tribunal
The applicant declares that the subject-matter of the order against which he wants redressal is within the jurisdiction of the Hon'ble Tribunal under sec. 14 of the Central Administrative Tribunal Act, 1985.

5. Limitation :

The application is within the limitation under Sec. 21 (1) of Administrative Tribunal Act, 1985.

6. Facts of the Case :

(a) In 1994 the applicant was working as Accountant, Doordarshan Kendra, Hyderabad. By his letter No, Hyd.1(7) 94-S dated 1-6-1994, The Station Director (Sri.V.V.Sastry by name) issued Order No.2/94/5-S transferring the applicant to All India Radio, Kothagudem. One other Accountant working at Hyderabad was transferred to Nellore and the working at Kothagudem and Nellore were brought to Hyderabad.

contd..3..

3

b) The transfer order entailed much hardship to the applicant. The applicant's wife was working in Postal Department at the Secretariat Post Office, Hyderabad. So it was not possible for her to move out of Hyderabad along with the applicant. Her health was poor and required treatment from specialist medical doctors. The applicant's mother was aged 75 and wholly dependant upon him. His mother-in-law was a Paralysis patient and required medical attention. She was living with the applicants and his wife. The applicant's only son was married, and was in search of employment at Hyderabad. The only daughter of the applicant was studying in the 10th class. The family circumstances were such that he was to leave the entire family at Hyderabad and proceed alone to take up the appointment at Kothagudem.

c) In addition to causing hardship as explained, the transfer order happened to be, in violation of principle (IX) contained in Transfer Policy issued by the Director General All India Radio, New Delhi, in 1981, in his letter No. 11019/22/81-Socr, dated 4-8-1981.(A-1). The Principle stated, "when the question of transfer is considered, as a normal rule, a person with longest continuous stay at the station, irrespective of the rank(s) previously held by him, should ordinarily be transferred first. For this purpose the service rendered at the station as a Local recruit will not be taken into consideration for determining the longest continuous stay at the station. Also, the mutual period of continuous service at the site (s) of installation (s) will be excluded for computation of continuous -- is more than ninety days in a calendar year".

contd. ...4..

In 1994, there were two others⁸ who were at Hyderabad since 1986 and one since 1985, whereas the applicant⁹ was in Hyderabad since 1989. The order transferring him, while retaining¹⁰ the three ☐ at Hyderabad was in breach of this principle.

d) Because of the hardship entailed by the transfer and disregard to principle (IX) of Transfer Policy, the Applicant made representation on 2-6-1994 to the transferring authority to reconsider the transfer order.

e) The Applicant approached this Hon'ble Tribunal by O.A.No. 638 of 1994 on 6-6-1994, as there was no response to his representation dated 2-6-1994. The Hon'ble Tribunal, on 8-6-1994, gave a direction to the Director General, All India Radio, to whom a copy of the representation dated 2-6-1994 was marked, to dispose of the applicant's representation considering it dispassionately, and if the applicant had applied for leave, it had to be sanctioned.(A-5)

f) On 5-7-1994, the transferring authority by letter No. Hyd.1(7/1) 94-S of even date, informed the applicant that his request for retention at Hyderabad was found not entertainable. (A-6). But it was added that the request was noted and it would be "considered at an appropriate time". The applicant was directed to report to duty at Kothagudem.

g) On 12-7-1994, the applicant addressed a letter to the Director General of All India Radio, New Delhi, making a representation about his transfer and requesting cancellation of the transfer.(A-7). No communication was

received by the applicant from the Director of General, on this representation. But, the applicant reliably learnt from the All India Radio Office at Hyderabad that the Director, by his letter No. 7/14/94-S II dated 4-8-94 ^{Sought} ~~against~~ clarification from the Station Director, ^{S.} All India Radio, Hyderabad in reference to the transfer order dated 1-6-1994 communicated to him, why in the matter of transfer clerks, accountant, store-keepers "pick and choose method has been adopted for transfer staff", ignoring the principle that those who stayed longer at the station should be transferred before those who stayed for lesser period are transferred.

a) The applicant joined at Kothagudem and has been working at that place till now. Because of food problems entailed by living away from the family at Kothagudem, the climatic conditions there, and ^a ~~ferial~~ ^{Q.} pollution by coal dust, the applicant developed asthma and skin allergy. In March and April, 1995, he was medically advised to have a change of place of work. (A8 & A9). He made oral requests to transferring authority on two occasions, to transfer him to Hyderabad. But the promised consideration "at an appropriate time" never ^{Q.} arrived.

i) On 30-1-1997, the ^{Q.} applicant gave a written representation to the 1st respondent, setting out his personal and family hardships encountered by virtue of his stay at Kothagudem, the health problems of his wife, who was advised a surgical operation for the knee, his mother-in-law, a paralysis patient. (A-10 and A-12). The Station

contd...6..

Engineer, Kothagudem, received a reply dated 21-2-97, No.Hyd.1(7)/95-S, from the 1st respondent, to state that the Joint Establishment Committee, which consists of the three respondents, considered my request for transfer to Hyderabad and found it not possible to consider request. It was added again, that the "request for transfer has been noted" and "it will be considered at an appropriate time". The Station Engineer was asked to inform the applicant accordingly. (A-13). This is the impugned order stated in para 3 above.

j) On 25-2-97, I sent a representation to the Director General, All India Radio, New Delhi, through the Station Engineer, All India Radio, Kothagudem, forwarded by him on 8-9-1997 by his letter No.21(MS) 97-S. (A-14). While forwarding the representation, the Station Engineer stated that he was "well aware of his family problems" and recommended his transfer to any station of AIR/DDK/CDS/DMC at Hyderabad". Since there has been no response from the Director General, I am approaching the Hon'ble Tribunal.

k) As I have been making representations about the hardship to which I am put in consequence of the transfer, I believe, I have earned prejudice or bias against me, from the transferring authority. If may be, my representation that occasioned the Director General, All India Radio, New Delhi, to call for clarification of what appeared to him to be the "pick and choose method" adopted by the Station Director, All India Radio, Hyderabad, in implementing the transfer policy (vide Para g above). On 25-10-96, when I met the Station Director

contd. ..7..

All India Radio, Hyderabad (Mr.V.V. Sastry), my attention was drawn sternly to the representation addressed by Mr. Somu, President, Administrative Staff Association, All India Radio and Television, Madras, to the Secretary, Information and Broadcasting about the harassment to which he was put in connection with the transfer. The Station Director received from me a letter, denying that I had been a victim of the Station Director and that I had not complained to the President, Mr.Somu. I gave that letter, to assuage the feelings of the Station Director, over the President's representation, lest my chance of transfer to Hyderabad should suffer due to this representation at the Association level.(A-1). But the above facts, I believe, have caused prejudice and bias against me and my request for a posting at Hyderabad.

1) It is not as though it was not possible to give the applicant transfer to Hyderabad for want of a vacancy. During the period when the applicant was seeking a transfer, two members in the service, Mr.Asker Ali and Smt.Vasanthakokilam were given transfer from outside Hyderabad to Hyderabad, the former from Nellore to Doordarshan Kendra, Hyderabad, and latter from All India Radio, Vijayawada to Commercial Broadcasting Service, All India Radio, Hyderabad. Smt.D. Bhanumathi, Head Clerk, Doordarshan Kendra, Hyderabad, is due to retire on 30th September, 1997.

7. Grounds for Relief with Legal Provisions :

(a) As has been stated by this Hon'ble Tribunal in O.A. 659 of 1991, dated 2-1-1992 (A-2), "it is the policy

contd..8..

of the Central Government, as far as possible and within administrative feasibility, husband and wife should be posted in the same station to enable them, to lead normal family life and to ensure education and welfare of their children". This policy was not given due attention in making the transfer order in June, 1994. And even after the applicant had served two and half years at Kothagudem and suffered separation from the family, the order dated 21-2-1997, was made, as the language in it shows, in a casual manner without giving attention to the policy principle. The exercise of discretion in administering the transfer policy is, in this case, vitiated for failure to give due attention to a matter that ought to have been given attention in exercising the discretionary power.

b) The order of 21-2-1997, seen in juxtaposition with the order of 5-7-1994, both rejecting the request for placement at Hyderabad, appears, as reached mechanically and without due application of mind to the facts contained in the representation. The order is thus void. Or alternatively, the order of 21-2-1997 was the result of influence of bias and prejudice against the applicant for having done no wrong. Making representation to higher authorities or staff association, is in no way wrong. The order made either with no application of mind ^{or} under the influence of bias and prejudice is vitiated.

8) Details of the Remedies Exhausted :

As stated in para 6(j) above, the Applicant

contd...9..

has exhausted the remedies for redressal of his grievances.
There is no response to this representation till now.

9) Matters not previously filed or pending in any court :

In relation to the order impunged in this Application, the applicant has not filed any suit, or initiated any proceeding, before any other court of Tribunal.

10) Relief sought :

In view of the facts stated in para 6 above, and the legal ground stated in para 7, the applicant prays that the H_on'ble Tribunal be pleased to :

- (a) quash the order of 21-2-1997 of the Joint Establishment Committee constituted by the three respondents rejecting the representation of the applicant dated 30-1-1997 ;
- (n) direct the committee to reconsider the representation of the Applicant in the light of :
 - (i) The Central Government's policy to facilitate as far as possible the husband and wife employed in the Central Government Service to work in the same place ;
 - (ii) The state of health and the particular hardship experienced by the Applicant and his wife, a Central Government Employee working at Hyderabad, who is of poor health

contd..10..

and requiring surgical operation for the knee.

- (iii) The burden on the applicant is looking after his aged, sick mother and mother-in-law, and daughter going through collegiate education, and
- (iv) to give a speaking order as to why he could not be posted at Hyderabad.

11. Interim order, if any prayed for :

Pending the decision of this application, the applicant prays that 1st respondent be ordered not to fill the vacancy caused by the retirement of Smt.D. Bhanumath.

12. Enclosures:

- i) Postal order for Rs.50/- drawn in the name of Registrar, Central Administrative Tribunal, Hyderabad Branch.
- ii) Six copies of 15 documents (Pages 1 to 15) referred to in the application, along with 6 copies of the application.
- iii) Chronologically arranged index to the documents.

contd. ...

VERIFICATION

I, M. Satyam, S/o. M. Prakasam, age 47,
working as Accountant, All India Radio, Kothagudem,
resident of AIR Quarters, All India Radio, Kothagudem,
do hereby verify that the contents of paras 3 to 9 are
true to my personal knowledge and paras 6(g) and 6 (k)
believed to be true on legal advice and I have not
suppressed any material fact.

Date : 26.9.97.

Place : Hyderabad

Signature of the Applicant.

B.S. Murthy
Counsel for the
Applicant

11

A1

(16)
~~AI~~
12

A-11016/22/41-3 of

1901.

Subject: Transfer Policy.

In supersession of all previous orders relating to the transfer policy, a copy of No. 310/75-D(D) (Vol. II) dated 14th July, 1901, from the Ministry of Information and Broadcasting is forwarded for guidance/implementation.

Sd/-
(H. N. BISNIS)
DY. DIRECTOR OF AIRS. (A)

To

1. All Heads of All India Radio Stations/Offices.
2. All Stations/Offices in the Union and Provinces.
3. All recognised associations of employees of AIR.
4. All members of Office Council of All India Radio.

Copy for:-

- (i) File on difficult cases.
- (ii) Relevant Guard File.

Sd/-
for the Director General

No. 310/75-D(D) (Vol. II)
GOVERNMENT OF INDIA

MINISTRY OF INFORMATION AND PUBLIC RELATIONS

W. Secy. Dated: 1.7.01.

To

The Director General,
All India Radio,
NEW DELHI.

Subject:- Transfer Policy.

Sir,

I am to say that in supersession of all previous orders issued on the subject either by the Ministry of Information and Broadcasting or by the Directorate General, All India Radio, it has been

BB Pant
Counsel for the
Applicant

of persons and things. In all of the foregoing, the following shall be observed by the following persons and things:

- | | | | |
|-----|---|--|--------------------|
| 33) | I | | From time to time. |
| | | | |
| | | | |
| 34) | | | |

- Transfer of the a and non-structured staff under the Category 'A' and 'B' to the new structure of the organization after the completion of the term of four years.

- Normally a flight instructor or an officer will be posted at a 'B' station considered for holding charge at an 'A' station.

- At lower levels in the programme cadre, officers will normally be given an opportunity to serve at both "A" and "B" stations, to enable them to gain experience of all aspects of broadcasting.

- As far as possible, each employee will be posted to a category 'C' station at least once during his service.

x1)

Persons who already are posted at a station would not be posted to another station in a second time if there are candidates for the same grade who are still to be posted. They may, however, be posted again at a later date.

x11)

Persons over the age of 45 shall not be ordinarily posted to a station at an altitude of 2250 or more above sea level.

x111)

For the purpose of determining the date of completion of his tenure, all leave availed of by an officer after posting to a category 'C' station will be excluded except the leave availed of during his such posting, upto the extent permitted by law.

xiv)

The head of the main recruitment office shall make recruitment of persons for category 'C' stations at the discretion of the Director General. The completion of the tenure of the persons at other stations after use of the recruitment office of the persons concerned.

xv)

Regional Offices/Sections shall, at the completion of their tenure, prepare a list of those those tenure of the year. The list shall be submitted in their places well ahead of the actual completion of the tenure. Those whose designation and who have not done a term of posting in any category 'C' station on promotion.

xvi)

Six months before expiry of tenure of posting at a station, an employee may make his choice of minimum of three different stations where he would like to be preferably posted and such choice may be taken into consideration before his next posting is decided.

xvii/a)

If an official offers himself for posting at any of the category 'C' stations, such notice will be made of the offer and, to the extent possible, such an offer would be accepted.

xviii)

In case an official posted at a category 'C' station is willing to continue at that station with standing completion of his tenure, he may not be transferred from that station. If he is transferred, that the tenure justifies his transfer to that station.

ix)

Posting/transfer orders of an employee who is serving at a category 'C' to a category 'C' station or completion of his tenure at a category 'C' station shall be issued at least one month before completion of his tenure.

Deputy Director (Admn), Director General, Doordarshan, New Delhi dated 22.2.1991. As per the same orders dated 22.2.1991, Mr. B.S.N. Rao, Accountant working in All India Radio at Kothagudem was transferred to Doordarshan Kendra, Hyderabad. According to the applicant his transfer from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem is arbitrary and malafide. So, the present application is filed by the applicant for cancellation of the said transfer order dated 22.2.1991 issued by the 3rd respondent as already indicated above.

2. The Director General, All India Radio, New Delhi is the 1st respondent, the Director General, Doordarshan, New Delhi is the 2nd respondent, the Deputy Director (Admn), Director General, Doordarshan, New Delhi as already pointed out is the 3rd respondent, the Station Engineer, Doordarshan Maintenance Centre, Secunderabad is the 4th respondent and Mr. B.S.N. Rao who is transferred as per the said orders dated 22.2.1991 from All India Radio, Kothagudem to Doordarshan Kendra, Hyderabad in place of the applicant is the 5th respondent.

3. Counter is filed by the respondents 1 to 4 opposing the main application.

4. The 5th respondent had filed OA.632/91 against the respondents 1 to 4 herein, to direct the respondents 1 to 4 to give effect to the said transfer order dated 22.2.1991. (By separate orders passed today, the said O.A. 632/91 filed by the 5th respondent herein is dismissed).

5. In the counter filed by the respondents 1 to 4, it is contended that due to administrative reasons and for the convenience of the Department that the competent authority has powers to transfer any official even before completion of the normal tenure period. (The case of the applicant herein is that he had been transferred ever before his normal tenure period). It is also further the case of the respondents 1 to 4 that the applicant is transferred in the interest of public and due to administrative reasons and that the completion of normal tenure period is not binding on the Head of the Department. So, it is contended that the order of transfer dated 22.2.1991 is legal, valid and there is no violation of any of the applicant's right in the matter of transfer.

A2 16 20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 659/91

Between:

Date of Judgmtn: 2.1.1992

Mr.T.Yadagiri.

and

Applicant.

1. The Director General, All India Radio, New Delhi.
2. The Director General, Doordarshan, New Delhi.
3. The Dy. Director (Admn) Director General, Doordarshan, Mandi House, New Delhi.
4. The Station Engineer, Doordarshan Maintenance Centre, Padmarao Nagar, Secunderabad.
5. Shri B.S.N.Rao, Accountant cum Head Clerk, All India Radio, Kothagudem.

.. Respondents.

COUNSEL FOR THE APPLICANT: Mr. K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC. (for RRI to 4)
Respondent No.5: Neither the respondent nor represented by his
an advocate ~~as present~~.

CORA M:

Hon'ble Shri R.Balasubramanian ; Member(Admn)

Hon'ble Shri T.Chandrasekhar Reddy, Member(Judl)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI T.CHANDRASEKHAR REDDY, MEMBER(JUDICIAL)

This is an application filed under section 19 of the Administrative Tribunals Act, 1985 by the applicant herein to set aside the order of the respondents dated 22.2.1991 transferring the applicant from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem. The facts giving rise to this application in brief may be stated as follows:-

On 31.12.1985 the applicant was transferred on promotion to Adilabad. The applicant worked there upto 14.5.1988. Adilabad in Andhra Pradesh is in a remote area. Even though the applicant was transferred to the said remote area, he worked there for a period of three years. After working at Adilabad from 31.12.1985 to 14.5.1988, the applicant exercised his option as per the rules and got himself transferred to Doordarshan Kendra, Hyderabad on 15.5.1988 and on 27.6.1990, the applicant was transferred to Doordarshan Maintenance Centre, Secunderabad. The applicant was transferred from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem by the orders of the 3rd respondent viz.,

BSI

public interest would be served. No doubt, it is argued that the presence of the 5th respondent at Hyderabad would serve needs of the Administrative Staff Association and in that way the public interest would be served. We are not at all in agreement with the said contention, that the transfer of the 5th respondent to Hyderabad would serve public interest, as he is the Secretary of Administrative Staff Association. So, the phraseology "public interest" used in the transfer order dated 22.2.1991 in transferring the applicant is empty of meaning. So, we are satisfied that this is a fit matter where we have to interfere with the matter of transfer of the applicant.

8. Admittedly, the applicant has not completed his complete tenure even at Hyderabad after his transfer from Adilabad which is said to be a difficult station being in a remote area. Admittedly, the wife of the applicant is an employee working as Accountant in the office of the Postal Audit Accounts, Hyderabad. Further, the fact that the children of the applicant are studying in the schools in Hyderabad is also not in dispute. It is the policy of the Central Government, as far as possible and within the administrative feasibility, husband and wife should be posted in the same station to enable them to lead normal family life and to ensure education and welfare of their children. For implementation of the said policy, the Central Government has given various instructions and circulars to the Departments to which we need not make reference here. Though it is not obligatory for the Government to keep both husband and wife at same station, yet one of the spouses cannot be shifted arbitrarily. So we do not have slightest hesitation for the reasons indicated supra in coming to the conclusion that the transfer of the applicant is arbitrary and invalid. So we do not have any other alternative except to set aside the transfer order dt. 22.2.1991 issued by the respondents 1 to 4.

9. In the result, we set-aside the order of the respondents No. 24/1991/S.II, dated 22.2.1991 transferring the applicant from DDK, Hyderabad to AIR, Kothagudem. The application is allowed accordingly. We direct the parties to bear their own costs.

CERTIFIED TO BE TRUE COPY

DATE. 17/1/92

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

Present
Counsel for the Applicant

is convenient here to cite a decision of the Supreme Court in "E. . Royappa Vs. State of Tamil Nadu and another" (AIR 1974 SC 555) wherein it is observed-

"It is basic principles of rule of law and good administration that even administrative actions should be just and fair"

The transfer order dated 22.2.1991 reads that the transfer was affected at the request of Mr. B.S.N. Rao (5th respondent herein) and that Mr. Yadagiri (Applicant herein) was being transferred in public interest. To ascertain whether "public interest" really is the reason for transferring the applicant from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem, we directed the respondents 1 to 4 produce the entire transfer file relating to the applicant. We have gone through the transfer file of the applicant. The transfer file only shows, to accommodate the 5th respondent who is the Secretary, Administrative Staff Association, the applicant had been transferred. So, it is quite evident, to accommodate the 5th respondent that the said transfer of the applicant had been effected. But, no doubt, the respondents 1 to 4 have ample power to concede to the genuine request of any of its employees in the matter of transfers. But while effecting such transfers, there should not be 'pick and choose' method and the guidelines and instructions given by the Central Government in the matter of transfers have got to be kept in mind while effecting transfers on request also. In this case, admittedly there are seniors to the applicant working in the EDK, Hyderabad. No explanation is coming from the respondents 1 to 4, why a junior the applicant herein had been preferred in the matter of transfer rather than senior-most person, if they wanted to accommodate the 5th respondent. The respondents 1 to 4 felt that the request of the 5th respondent for transfer from Kothagudem to Hyderabad was a genuine one. So, seniority in the matter of transfers which is one of the guidelines in the matter of transfers had not been observed in this case.

7. The 5th respondent no doubt appears on the date the transfer was made to have been the Secretary of the Administrative Staff Association. We are unable to understand, how, while bringing on transfer the 5th respondent from AIR, Kothagudem to DEK, Hyderabad,

Government of India
All India Radio : Hyderabad

2024
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No.Myd.1(7)94-S

Dated: 1.6.1994

ORDER No.2/94-S

The following transfers in the category of Head Clerk/Accountant in All India Radio and Doordarshan in Andhra Pradesh Zone are hereby ordered in the same capacity with immediate effect.

S.No.	Name & Designation	Transferred from Station/Office.	Transferred to Station/Office.
1.	Shri M.Askar Ali Accountant	DDK, Hyderabad	DDMC, Nellore
2.	Shri M.Satyam Accountant	DDK, Hyderabad	AIR, Kothagudem
3.	Shri B.S.N.Rao Head Clerk/Accountant	AIR, Kothagudem	DDK, Hyderabad
4.	Shri R.Kesava Rao Accountant	DDMC, Nellore	DDK, Hyderabad

(V.V.Sastry)
Station Director

Copy to:

- Officials concerned through Heads of offices.
- The Director General, (Shri S.H./bbas, DDK by name) Doordarshan, Mandi House, New Delhi for kind information.
- The Director, Doordarshan Kendra, Ramanthapur, Hyderabad with reference to their letter No.4(1)94-(Disc/TVH dt.31.5.94 for kind information and necessary action.
- The Station Director, All India Radio, Kothagudem for information and necessary action.
- The Station Engineer, Doordarshan Maintenance Centre, Nellore for information and necessary action.
- Office order file.

(V.V.Sastry)
Station Director

BSMent.
Counsel for the
Applicant

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O. A. No. 638 of 1994.

Int. No.

Shri H. Satyan

... APPLICANT.

and

- 1. The Station Director, AIR, Hyderabad, and two others.

... RESPONDENTS.

INDEX-CUM-CHRONOLOGY

S.No.	Date	Description	Annexure	Page No.
1.	06-08-81	Instructions issued by the D.O., Deodharshan regarding Transfer Policy	A-III	1
2.	19-09-89	Applicant has been working at D.D.K., Hyd.	-	2
3.	01-06-94	Vice impugned order applicant was proposed to transfer from DDK, Hyd. to AIR, Rothagudem.	A.I	8
4.	02-06-94	Representation submitted by applicant.	A.IX	7

HYDERABAD,

Date: 06-06-1994.

COUNSEL FOR THE APPLICANT.

PS Mint
Counsel for the
Applicant

Doordarshan Kendra, Hyderabad to All India Radio, Kottagudem arbitrarily without assigning any reason.

4. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal as laid down in Section 14(1)(b) of the Administrative Tribunals Act, 1985.

5. LIMITATION:

The application is within the limitation under Section 21 (1) of Administrative Rules, 1985.

6. FACTS OF THE CASE:

a) The applicant is working as Accountant in Doordarshan Kendra, Hyderabad from 19-9-89 and earlier he was served in the All India Radio, the applicant is discharging the duties to the utmost satisfaction of the Respondent No.2. The applicant belongs to S.T. Community. The applicant is posted to Doordarshan on Promotion to the Accountant Post in the year, 1989.

b) The applicant's family consists of Mother, Wife, one son and three daughters. The son is married and is unemployed, the son and daughter-in-law are staying with the applicant. The daughter namely, Kalyani is studying 10th Class. The mother of the applicant is heart patient and was taking treatment at Hyderabad. The wife is also patient and she require constant medical treatment under supervision of Specialists. The wife of the applicant is working in Postal Department at Secretariat Post Office, Hyderabad. As per the Rules of the Central Government both

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O. A. No. 638 of 1994.

Parties:

M. Satyam, S/o M. Prakasam, aged 43 years, Accountant, Doordarshan Kendra, Hyderabad. Ramanthpur, Hyderabad - 500 013.

... APPLICANT.

and

1. Station Director, All India Radio, Hyderabad.
2. Director, Doordarshan Kendra, Ramanthpur, Hyderabad - 500 013.
3. A.S.N. Rao, S/o Not known, Head Clerk/Accountant, All India Radio, Kothagudem, Khammam District.

... RESPONDENTS.

DETAILS OF A ORIGINAL APPLICATION

1. Particulars of the Applicant:

The particulars of the applicant are stated as in the Cause title.

The address of the applicant for service of all notices, processes, etc., is that of his counsel M/s. Posani Venkateswarlu, Advocate, Plot No. 12, Brinivasa Colony (West), Hyderabad - 500 038.

2. Particulars of the Respondents:

The particulars of the Respondents are the same as shown in the cause title. The address of the Respondents for service of all notices, processes, etc., is the same as shown in the Cause title.

3. Order against which the application is made:

The application is filed against the Order No. 2/94-S/Hyd.1(7)94-S, dated 1-6-1994 transferring the applicant from

hold by him earlier, should ordinarily be ~~transferred first~~ transferred first. For this purpose, the service rendered at a station as a local recruit will not be taken into consideration for determining the length of continuous stay at the station. Also, the actual period of continuous service at the site(s) of installation(s) will be excluded for computation of continuous is more than ninety days in a calendar year".

So as per the Transfer Policy stated supra, if any employee is to be transferred from Doordarshan Kendra, Hyderabad to other places the senior most employee working with Doordarshan Kendra/All India Radio have to be transferred out of the City. It may be relevant to state here that the following employees are working in Hyderabad from the dates mentioned against their names.

S.No.	Name	Designation	Date of Regular appointment in the present post.
1.	Sri VSRIV Prasad	Accountant, AIR, Hyd.	23-7-85
2.	Sri T. Yadagiri	Accountant, TVIC, Hyd.	31-12-85
3.	Sri Mir Askar Ali	Accountant, DDK, Hyd.	30-08-86
4.	Sri Punnaiah Sarma	Accountant, CBS, AIR, Hyd.	1-02-89
5.	Smt. D. Bhannumathi	Head Clerk, DDK, Hyd.	19-09-89
6.	Sri M. Satyam	Accountant, DDK, Hyd.	19-09-89

the wife and husband, if they are employed has to be posted at the same place. Now the applicant is posting far away from Hyderabad. It is very much difficult to maintain two families. That too there are ~~also~~ already two patients in the family requiring medical attention as submitted supra.

c) It is respectfully submitted that the 1st Respondent vide impugned Order dated 1-6-94 all of a sudden transferred the applicant from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem without assigning any reason. As per the impugned order, it appears that the 3rd respondent, who is working in All India Radio, Kothagudem is posted at Doordarshan Kendra, Hyderabad. The impugned Transfer Order indicates, it was issued neither in public interest nor in the exigencies of service. The transfer order is issued at the instance of 3rd Respondent. The 3rd Respondent in fact was transferred earlier as he was having influence in the Director General Office and he was managed to transfer him to Doordarshan Kendra, Hyderabad and the same was challenged by one Sri T. Yadagiri and the same was allowed in favour of Sri T. Yadagiri. So the 3rd Respondent is remained there at Kothagudem only. The 3rd Respondent earlier worked as Union Leader that it is why having exerting influence in the Head Quarters Office and managed to issue impugned transfer orders.

d) The applicant submits that as per the Ministry of Information and Broadcasting Transfer Policy communicated vide Director General, All India Radio Lr.No. A-11019/22/81-Scor, dated 4-6-1981, wherein Para IX states as follows:

"When the question of transfer is considered, as a normal rule, a person with the longest continuous stay at the station, irrespective of the rank(s)

Respondent) vide No. Hy6.1(7)94-5, dated 1-6-94 transfer the applicant herein from Doordarshan Kendra, Hyderabad All India Radio, Kothagudem as illegal and descriminate and the same may be set aside consequently directing 1st and 2nd Respondents to continue the applicant at Doordarshan Kendra, Hyderabad and pass such other order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the Case.

10. INTERIM RELIEF:

In view of the above submission it is further prayed that the Hon'ble Tribunal may be pleased to suspend the Order of the 1st Respondent in respect of transfer of applicant from Doordarshan Kendra, Hyderabad to All India Radio, Kothagudem vide Order No. 2/94-5 communicated vide No. Hy6. 1(7)94-5, dated 1-6-94 and pass such other order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the Case.

11. Particulars of the fee paid:

Name of the Indian Postal Order/DD :

Name of the Issuing Post Office/Bank:

Date of Issuing IPO/DD:

Post Office/Bank at which payable:

12. List of Enclosures:

1. Postal Order/D.D. for Rs. 1000/-
2. Index-cum-Chronology along with material papers.
3. Vakalat.
4. Two full size envelopes.
5. One file Pad.

Contd.... 7

So the above statement indicates that the applicant is Junior most working in the City in the cadre of Accountant and Senior most person Sri VSRKV Prasad and Sri R. Yadagiri are still working in City from the year 1985. So the above facts indicates that the 1st Respondent has issued the impugned order in the arbitrary manner without any basis and the same is contrary to the Transfer Policy of the Department and it is discriminatory. The applicant being harassed by the Respondent No.1 on such account as he belongs to S.T. So the impugned Order is issued with mala fide intention by retaining the senior most person. The applicant is not relieved and Respondent also not joined so far. As the impugned order states that the order come into effect immediately, there is an urgency and urgent order is required.

7. Particulars of remedies exhausted:

The applicant had submitted a representation to the Station Director on 2-6-94 requesting not to transfer him but till now there is no response. So the applicant has no alternate remedy except, to invoke the extra-ordinary Jurisdiction of this Hon'ble Tribunal for the relief sought for in this O.A.

8. Matters not previously filed or pending with any other Court

It is submitted that the applicant has not filed any Writ or suit is pending in any other Court for the relief sought of in this O. A.,

9. RELIEF SOUGHT FOR:

In view of the above circumstances the Hon'ble Tribunal may be pleased to declare the Order No.2/94-S issued by the Station Director, All India Radio, Hyderabad (1st

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VERIFICATION

I, M. Satyam, O/o M. Prakasham, aged 43 years,
 Accountant, Doordarshan Kendra, Hyderabad, Ramanthapur,
 Hyderabad - 500 013 do hereby verify that the contents
 of paras 1 to 6 are true to my personal knowledge and paras
 7 to 12 are believed to be true on legal advice and that
 I have not suppressed any material facts in the O.A.

SIGNATURE OF THE APPLICANT.

Counsel for the Applicant.

To

The Registrar,
 Central Administrative Tribunal,
 Hyderabad Bench, Hyderabad.

*Pls sent
 Counsel for
 the Applicant*

33
29

GOVERNMENT OF INDIA
ALL INDIA RADIO : HYDERABAD.

No. Hyd.1(7)94-S

Dated: 1.6.1994.

ORDER No. 2/94-S

The following transfers in the category of Head Clerk/Accountant in All India Radio and Doordarshan in Andhra Pradesh Zone are hereby ordered in the same capacity with immediate effect.

S.No.	Name & Designation	Transferred from Station/Office.	Transferred to station/Office.
1.	Shri M. Asker Ali Accountant	LDK, Hyd.	DDMC, Nellore.
2.	Shri M. Satyam Accountant	DDK, Hyd.	AIR, Kothagudem
3.	Shri B.S.N. Rao Head Clerk/Accountant	AIR, KOTHAJUDUM	DDK, Hyd.
4.	Shri R. Krsava Rao Accountant.	DDMC, Nellore	DDK, Hyd.

Sd/-
(V.V. SASTRY)
Station Director.

Cop: to:

1. Officials concerned through Heads of Offices.
2. The Director General, (Shri S.M. Abbas, DDA by name) Doordarshan, Mandi House, New Delhi for kind information.
3. The Director, Doordarshan Kendra, Ramenathapur, Hyderabad with reference to their letter No. 4(1)94-Misc/TVH Dt. 31.5.94 for kind information and necessary action.
4. The Station Director, All India Radio, Kothagudem, for information and necessary action.
5. The Station Engineer, Doordarshan Maintenance Centre, Nellore for information and necessary action.
6. Office order file.

Sd/-
(V.V. SASTRY)
Station Director.

// TRUE COPY //

*BS sent
counsel for the
Applicant*

by marking copy to the Director-General A.I.R.

In these circumstances, it is just and proper to direct the Director General, A.I.R. to dispose of the said representation of the applicant by treating it as a representation addressed to him by 11.7.94 dispassionately and if in the meanwhile the applicant, who is already relieved in pursuance of the impugned order on transfer, is going to apply for leave, the same has to be sanctioned. The C. is disposed of accordingly at the admission stage with no costs.

Sd/-

Deputy Registrar(Judl.)

CERTIFIED TO BE TRUE COPY

Date. 13/6/94
Court Officer,
Central Administrative Tribunal,
Hyderabad Bench, Hyderabad.

Copy to:-

1. Station Director, All India Radio, Hyderabad.
2. Director, Coordination Centre, Ramanthapur, Hyderabad-013.
3. Sri. J.S.N.Rao, Head Clerk/Accountant, All India Radio, Kothagudem, Khammam District.
4. One copy to Sri. P. Venkataswarlu, advocate, CAT, Hyd.
5. One copy to Sri. M.V. Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One up to copy.

15/6/94

15/6/94

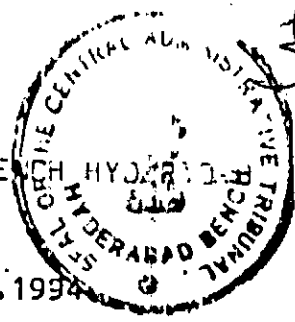
As per
Enclosed for
the Applicant

15/6/94
15/6/94
15/6/94

A5 A2

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO.538 of 1994.



Between

Mr. N. Satyam

Dated: 8.6.1994

...
And

Applicant

1. Station Director, All India Radio, Hyderabad.
2. Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
3. S.S.M. Rao, Head Clerk/Accountant, All India Radio, Kothagudem, Khammam District.

... Respondents

Counsel for the Applicant : Sri. P. Venkateswarlu
Counsel for the Respondents : Sri. N.V. Ramana, Addl. CGSC.

COM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
Hon'ble Mr. R. Rangarajan, Administrative Member

(Judgement as per Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Shri. P. Venkateswarlu, learned counsel for the applicant and also Shri. N.V. Ramana, learned standing counsel for the respondents.

2. This application is filed challenging the impugned order dated 1.6.1994 whereby the applicant is transferred from Doordarshan Kendra, Hyderabad to A.I.R., Kothagudem.

3. The applicant had not attributed any malafides to Respondent 1 who passed the impugned order. There is no allegation to the effect that the impugned order of transfer is violative of statutory rules. As such, it is not a matter for consideration by this Tribunal.

4. But the applicant pleaded that the order of ~~transfer is a violation of the rules and is illegal~~ transferred while retaining 3 of his seniors, and this transfer also causes hardship to him as his wife is undergoing treatment for burn injuries. The applicant had already submitted a representation to Respondent 1 requesting for his retention at Hyderabad

Contd: ...2/-

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GOVERNMENT OF INDIA
ALL INDIA RADIO :: HYDERABAD
* * *

No:Hyd.1(7/1)/94-S

Date: 5.7.1994.

M E M O

Sub: Transfer in the cadre of HC/Acctt/SSK.
Ref: Representation dated 02.6.1994.

- - -

With reference to his representation dated 2.6.'94 for retention at Doordarshan Kendra, Hyderabad, Shri M. Satyam, Accountant is hereby informed that his representation has been considered very carefully and found not possible to accede to his request for retention at Hyderabad for the present.

However it is informed that his request has been noted by this office and it will be considered at an appropriate time. He is therefore advised to report for duty at All India Radio, Kothagudem immediately on expiry of leave.

Shri M. Satyam,
Accountant,
H.No.12-11-1557/1,
Dhondha Nagar,
Warasiguda,
SECUNDERABAD.

50/-

Assistant Station Director,
for STATION DIRECTOR.

Copy to:

1. The Director, Doordarshan Kendra, Hyderabad with reference to their letter No.8(6)/94/Admn/TVH/3780, dated 3.6.94 for information.
2. The Director General, S-II Section, All India Radio, Akashvani Bhavan, Parliament Street, New Delhi - 1 for information.
3. The Station Engineer, All India Radio, Kothagudem for information.

साहायक केन्द्र निदेशक
Assistant Station Director
को केन्द्र निदेशक
For Station Director
आकाशवाणी, नई दिल्ली.
All India Radio, N. Sec-524.

Asst
Counsel for the
Applicant

A7 33 (37)

The Director General,
(S-Ir Section),
Akashvani Bhavan,
All India Radio,
NEW DELHI - 110001.

(THROUGH PROPER CHANNEL)

Sub: Application for cancellation of my transfer order from
Doordarshan Kendra, Hyderabad to AIR, Kothagudem.

Sir,

With reference to AIR, Hyderabad's Order No.1(7)94-5, dated 1.6.1994 I have been transferred from Doordarshan Kendra, Hyderabad to AIR, Kothagudem. I hereby submit that due to the following reasons I am not in a position to go on transfer at present or atleast one year.

- (a) I am having widow mother residing with me who is aged and suffering with B.P. and also a Heart patient. She is undergoing treatment regularly at Hyderabad only. Except me there are no other person to look after her and my presence is highly required to her.
- (b) My wife severely met with fire accident some time back and since then she is also keeping very unsound health and suffering with bones pain. She is also serving in P&T Department at Hyderabad. She also requires my presence to take care of her health.
- (c) My children are College/School going and the education of them will be disturbed in case of my immediate movement being my wife cannot take care of them sufficiently being she is a patient.
- (d) And also I am facing lot of hardships by attending of my family problems.

3. The followign persons who are working in the city offices of AIR/Doordarshan, Hyderabad are given below with their date of posting against each peson:-

..2..

34

S.No.	NAME	DESIGNATION	DATE OF REGULAR APPOINTMENT IN THE PRESENT POST
1.	Sri VSRKV Prasad	Accountant, AIR, Hyderabad.	23.7.1985
2.	Sri T.Yadagiri	Accountant, TVMC, Hyderabad.	31.12.1985
3.	Sri Mir Askar Ali	Accountant, DDK, Hyderabad	30.8.1986
	(He has already been transferred to DMC, Nellore).		
4.	Sri Punnaiah Sarma	Accountant, CBS, Hyderabad.	1.2.1989
		(AIR)	
5.	Smt.D.Bhanumathi	Head Clerk, DDK, Hyderabad.	19.9.1989
	longstanding service at Hyderabad)		
6.	Sri M.Satyam	Accountant, DDK, Hyderabad.	19.9.1989

As per the above details it is clear that I stand at S.No.6. It is painful to note that without following the above order of seniority, I have been transferred to AIR, Kothagudem, *M. Satyam, I am a ST candidate*

4. In view of the above reasons, I request your kind honour to kindly consider my application sympathetically and cancel my transfer order and permit me to remain at present in AIR/Doordarshan, Hyderabad, for which act of kindness I and my family members shall remain ever grateful to you.

Thanking you,

Yours faithfully,

M. Satyam
(M.SATYAM)
Accountant, DDK,
Hyderabad.

Date: 12.7.1994

Copy to:

1. The Station Director, All India Radio, Hyderabad for necessary action please.
2. Advance copy forwarded to Director General, All India Radio, New Delhi for information and necessary action.

*BS sent
Counsel for the
Applicant*

A 8 30 39

2-3-1995.

MEDICAL CERTIFICATE

This is to certify that Sri M. Satyam, S/o.
M.Prakasham Employee of A.I.R.Kothagudem has been taking
treatment for Montenism's Asthma from our dispensary as
out patient. He is allergic and local pollution atmos-
phere due to coal dust of Singareni Collieries is not
suitable for him.

AS Hmt
Counsel for
the Applicant

ప్రతిపక్షం
ప్రతిపక్షం ప్రతిపక్షం
ప్రతిపక్షం ప్రతిపక్షం

36

అంధ్రప్రదేశ్ ప్రభుత్వం
ప్రభుత్వ ఆమోద
అనుబంధ రోగుల సంఖ్య

ఈ క్రింద పంపించిన క్రి / క్రితము M. S. ...
S/o M. ...

గారికి ఈ అనుబంధ రోగి 2. ... పేరు నుండి ... పేరు ...
అనుబంధ రోగిగా చేర్చుకోవడం అంగీకరించడమయింది. ఆయన / ఆమె రోగి సంఖ్య ...
సంఖ్య 390.

17 Aug
రోగి సంఖ్య లేదా
అనుబంధ రోగి మొత్తం.

Aug
ప్రధానాధికారి,
ప్రభుత్వ ఆమోద ప్రభుత్వం,
చంద్రాపల్లి, తూర్పు గోదావరి జిల్లా.

Pls Mint
Licence for
the Applicant

379

(అంగీకృతం)

ఇందు హాస్పిటల్

డా॥ సి. శ్రీనివాసరావు, M.B.S.D.O.

సిగ్నల్ స్పెషలిస్ట్

చర్మ, కుంభ, క్షయ, పిత్తు వ్యాధి నిపుణులు

యుమ్. బి. రోడ్, కౌతగూడెం.

INDU's Skin Clinic

Dr. C. Srinivasa Rao M.B.S.D.O.

DERMATOLOGIST, VENEREOLOGIST

Opp. Ganesh Temple M.G. Road,

KOTHAGUDEM. 507101.

LEPROLOGIST & SPECIALIST IN SEX DISEASES

R

Date 25/4/55

Medical Certificate

Sri M. Sathiyam, 46 yrs Male Employee of AIR
Kothagudem has been treated for Polymorphic light
eruption (SUNLIGHT ALLERGY), he is advised to
avoid HOT & HUMID weather & change his workplace.

Counter Signed

Dr. C. Srinivasa Rao
M.B.S.D.O.
KOTHAGUDEM (G.O.)

CS Rao

Dr. C. Srinivasa Rao
M.B.S.D.O.
KOTHAGUDEM
DERMATOLOGIST.

Pls Print
Counsel for
the Applicant



MURALI ENT NURSING HOME

Opp. Ganesh Temple, M. G. Road, KOTHAGUDEM

Dr. N. Poornachander Rao

M.S. D.L.O. (Csm)

E.N.T. SURGEON

Consulting :

Week Days 9-30 a.m. to 2 p.m.

5-30 a.m. to 8 p.m.

Sundays : 9-30 a.m. to 1 p.m.

Otology (Ear) Micro Laryngeal Surgery, Cryo Surgery, Head and Neck Surgery Septo-Rhinoplasty, Maxillo Facial Surgery Audiometry, Endoscopic Service Available

A9
Hcs : 43311
Res: 43003

42

38

C/o

Name

Date ...25/9/95...

This is to certify that
Mr. M. Sathyan S/o Dr.
M. Prudhram is suffering
from Allergic Rhinitis
& Allergic Bronchitis and
is undergoing treatment
hence 4 months, and
advised to change place
and to avoid cold,
Dust & Smoky Atmosphere.

Consulting
Dr. N. Poornachander Rao
MEDICAL OFFICER
Community Hospital
KOTHAGUDEM-507 101
Khammam (Dist).

Dr. Poornachander Rao

సరేంద్రుల మెడికల్ & జనరల్ స్టోర్స్ Poonna Chandra

జి.పి. : సరేంద్రుల వీరబ్రహ్మ, నరేంద్రుల బహుగా, ఎం.కె. రోడ్, కళ్యాణం

KOTHAGUDEM DIST.

Asst
Counsel for the
Applicant

410

H0

c/o Mr. Ross
RBC

DATE	NOTES	TREATMENT
4/96	h/c knee pain - 3 yrs Pain @ leg. 4/7 ↑ night H/o Non-Specific Arthritis Symptoms: exertion diff - squatting/staircase Reddened E/o HMT + HT Reactive Arthritis obesity	R P Child DM HT CAD Asth PR BP 160/110 Heart Lungs Abd CNS Wt. 85 kg
		Sec. P.O. TB - APD - Allergy - F. Hist Smoke - C5 H2 OH - Sore Throat - Alopecia - Oral Ulcers - Skin - Eyes - Nails - UTI - Diarr. LBA -

H0
 iBP
 ESR
 WE
 RBS
 WBC
 UA
 SCA
 Rf
 Cx
 Kf

16/4/86
 170
 115



SRI DEEPTI
RHEUMATOLOGY CENTRE

6-2-45/8, A.C. GUARDS, HYDERABAD - 500 004.

PHONES : 395684, 390694.

Dr. U. RAMAKRISHNA RAO

M. D.,

Consultant Rheumatologist

Name: Mr. M. Vijay Kumar

Age: 37 yrs

M/F

Address

Telephone No :

Date of First Registration : 8/2/76

Next Appointment :

- ★ PLEASE BRING THIS CARD WHENEVER YOU VISIT
- ★ NO CLINIC ON SUNDAYS AND PUBLIC HOLIDAYS
- ★ HOURS : MORNING 7.00 TO 6.30
EVENING 3.00 TO 7.00

DATE	NOTES	TREATMENT
------	-------	-----------

Referral given
Regulation of ECG

R

(1) Tab RESTYL

(0.25mg) sos
1 amp

(16) Burs
Hypertension
Chronic no problem

To follow up with
family physician
for blood pressure

(2) Cap BIO-E (200mg)

1 amp sos

(3) Tab Neurobion

1 amp sos

(4) Tab Brustan

1 sos after food

MEVET
BIO-E

(5) 1/2 Colloid mps

3 to 505

(6) Tab HIPRIL

(2.5mg) 1 day

AS per
counsel for the
Applicant

From :

N. Satyan,
Accountant,
All India Radio,
KOTTAGUDEM.

To

The Station Director,
(Sri. V. S. Bostry by name),
All India Radio,
HYDERABAD.

Sir,

This has reference to the representation of Sri. Somu, President, Administrative Staff Association, All India Radio & Television, Madras addressed to the Secretary I & B and the Directorate General, AIR regarding harassment of the staff working under you in regard to our transfers he mentioned my name and stated that "I am of the victim of yours." In this regard I beg to inform you that I am not in any way suffered because of you. The presidents allegation is false and baseless. It is also submitted that I have not given any complaint to the President of our association.

Thanking you sir,,

Dated : 25-10-56.

Yours faithfully,

25/10/56
(N. SATYAN)
ACCOUNTANT,
AIR, Hyderabad.

Pls sent
counsel for the
Applicant

A12 43 43
Dt. 30.1.97

From:

Sri M. Satyam,
Accountant,
All India Radio,
KOTHAGUDAM.

To

The Station Director,
(Sri Kabir Ahmed-by name),
All India Radio,
HYDERABAD.

Subject:- Request for a transfer in the same capacity
to AIR/DOK/225, Hyderabad.

Sir,

I humbly submit the following few lines for your kind
and favourable consideration.

You are kindly aware that I joined at AIR, Kothagudem,
consequent on my transfer from Doodhathur, Hyderabad vide Directorates
Order No. 1(7)94-S dt. 1.6.91. During my 2 years 8 months stay at
Kothagudem, I am facing many problems both financially and physically.

1. My wife is an employee of PWT Department, working at
Hyderabad and it is not possible to bring her here on transfer because
she is chronic patient of Rheumatism. She is undergoing treatment
at Hyderabad since a long time and she has to undergo a major opera-
tion for knee-pain which costs nearly Rs. 1,00,000/- The P&T Depart-
ment extends a support of only Rs. 60,000/-. The remaining amount is
to be born by me. (Relevant Xs enclosed).

2. My aged mother and my mother-in-law who entirely de-
pend on me are residing with my family at Hyderabad. My mother is a
heart patient and my mother-in-law is a paralysis patient and they are
undergoing treatment at Hyderabad. Due to extreme climatic conditions
and very poor medical facilities prevailing in Kothagudem, I could
not bring them here to reside with me.

3. Moreover, this place is a highly polluted area not
only because of Coalmines, but also other Chemical, Iron, Steel and
paper industries. During summer, temperature rises upto 49°C. These
conditions have taken a heavy toll of my health since I am a Diabetic
patient and also suffering from H.T. Despite a specialized treatment, I
have been forced to go on medical leave frequently in the last two years.

44 (48)

Contd., (2)

The relevent certificate are enclosed for your kind reference.

Also I am afraid that I am unable to look-after my growing children being away from them especially when they are in need of elderly advise and guidance.

Citing these very reasons I had represented that I required a transfer to Hyderabad both to reg.in my health and to look after my ailing wife, Mother & Mother-in-law. The frequent visits to Hyderabad increases my financial burden.

In view of my extreme situation, I, request you to consider my representation sympathetically under humanitarian grounds and transfer me to AIR/DBS/DDK/DKC/ Hyderabad at the earliest as possible for which act of kindness I shall ever be grateful to you.

Yours faithfully,

M. Satyam
(M.SATYAM)
ACCOUNTANT.

Copy to DG (Sri S.C. Das DDA- by name) S.II Section All India Radio, Akashvani Bhavan, NEW D.II. With a request to intervene in this matter for immediate action.

*BS Kant
Counsel for the
Applicant*

GOVERNMENT OF INDIA
ALL INDIA RADIO : HYDERABAD

* * *

No. HYD.1(7)/97-9/

DT.21-2-97.

The Station Engineer,
All India Radio,
KOTHAGUDEM.

Sub: Request transfer of SRI M. Satyam, Accountant,
All India Radio, Kothagudem.

Ref: YDnr lr.no.21(MS)/96-B/2969 dt.30-1-97.

* * *

Sir,

Reference is invited to the letter dt.30-1-97 cited
above.

This is to inform that the joint establishment committee for transfer/postings of administrative staff of AIR/DDK stations of A.P. zone has met at this office recently to consider the request transfers in the cadre of Headclerk/Accountants of AIR/DDK stations of A.P. zone. It has been decided by the committee that it is found not possible to consider the request transfer to Hyderabad in respect of Sri M. Satyam, Accountant of your office for present.

However, his request for transfer has been noted by this office and it will be considered at an appropriate time. He may be informed accordingly.

Yours faithfully,

(BY APPR)
ADMINISTRATIVE OFFICER
for STATION DIRECTOR.

PS sent
counsel for the
applicant

A14

50
46

Dt: 25-2-97.

Mr. K. S. Rao,
Director,
All India Radio,
Parliament Street,
Hyderabad-500 002.

To:

Mr. Director General,
(Mr. K. S. Rao, SD, by name),
All India Radio,
Parliament Street,
Hyderabad-500 002.

(Through Proper Channel)

Sub:- Transfer in the cadre of Head Clerk/Accountant/
Senior Store Keeper in AP 2 no.

Ref:- 1. My representation addressed to SD AIR, Hyderabad,
copy endorsed to Directorate vide Letter No.
21(M3)96-S dt: 30-1-97.
2. DG AIR OM.No.7/14/94-SII,dt: 1-8-94.

Dr,

I humbly submit the following few lines for your kind and
favourable consideration. I am facing many problems both financially
and physically. In this regard, I have submitted several representa-
tions to Zonal Head, and Directorate, including the representation
referred to No.1 Copy enclosed to consider my request sympathetically
on medical grounds.

I further state that the following Officials are working
at Hyderabad since a long time as stated below.

Sl.No.	Name	Designation	Length of service rendered at Hyderabad
1.	Sri T. Yadagiri	HC/AC D/C, Hyd.	10 years
2.	Sri P. Purnima Sarma	Actt.	
3.	Sri Ch. Purushotham Reddy	HC	24 years of Long standing at Hyderabad.
4.	Sri S. S. Rao	HC	
5.	at L. S. Rao	HC	
6.	at S. S. Rao	HC	

Directorate has asked the clarification of Zonal Head vide
letter referred to No.2, (copy enclosed), but till date no action has
been taken by the Zonal Station regarding the transfer of Long standing
candidates. I am a SP candidate, and have been transferred, which is not
in accordance with the SC/ST brochure. I request you to advise Zonal Station
to transfer me immediately to Hyderabad on medical grounds.

Yours faithfully,

(Signature)
(M. SATYANARAYAN)
AC L. S. Rao

cc: 1. Above.

Copy to Station Director (Sri Kabir Ahmad, SD- by name) All India Radio,
Hyderabad for information and necessary action.

*Post sent
Enclosed for the
Applicant*

A1547

GOVERNMENT OF INDIA
ALL INDIA RADIO : KOTINGUDEM

No: 21(MS)96-5

Dt: 25-2-97.

To: Director General,
Sri G.C.Dit, DDA, by name),
All India Radio,
AK Mahalingam, Park Road Street,
N. Madras 600 001.

Subj:- Transfer in the cadre of HC/AC/USAC in respect
of Sri M. Satyam, Acct. to AIR/DDA/CBS, Hyd.

Sir,

Please find enclosed herewith a representation in respect
of Sri M. Satyam, Accountant for sympathetic consideration on Medical
grounds of self and wife. I am well aware of his family problems and
consequently his transfer to any Station of AIR/DDA/CBS/DMC, Hyderabad
will be a genuine case.

It is therefore requested to kindly look in to the matter
and please SD, All India Radio, Hyderabad to transfer him to Hyderabad
immediately without further delay.

An early action in the matter is requested.

Yours faithfully,

Sd/-

(M. SOMESWARA RAO),
DRAWING AND DISBURSING OFFICER,
for STATION ENGINEER.

Encl: (3 copies)

Copy to the Station Director, (Sri Kabir Ahmed, SD by name) for information
and necessary action, with reference to Govt. letter No. 1(7)97-3,
dt: 21-2-97. It is stated that his wife is undergoing the Knee
operation in the month of April, 97, which costs nearly Rs. 1,00,000.
The P&T Department extends a support of only Rs. 60,000/-. The
remaining amount to be borne by the official, and he states that
he can be able to extend his support to his wife in case he is
transferred to Hyderabad before the month of April, 97.

for STATION ENGINEER.

BS sent
Counsel for the
Applicant

Sl. No.	Description of documents relied upon.	Page No.	Amexy
3.	2-1-1993 copy of the Judgement of the Central Administrative Tribunal Hyderabad Branch at Hyderabad in O.A. No 659/91.	16	A2
4.	1-6-1994. Transfer order No.2/94-S in letter No. Hyd. No.1 (7) 94-S of (Sri. V.V. Sastry) Station Director, All India Radion, Hyderabad.	20	A3
5.	6-6-1994. Application O.A. No. 638 of 1994 filed by the Applicant before the Central Administrative Tribunal, Hyderabad Branch, Hyderabad.	21	A4
6.	8-6-1994 Judgement of the Central Administrative Tribunal, Hyderabad Bench in O.A. No. 638 of 1994.	30	A5
7.	5-7-1994 Order on representation dated 2-6-1994 by the Applicant to the Station Director, All India Radio, Hyderabad, rejecting the representation concerning the transfer order to Kothagudem.	32	A6
8.	12-7-1994 Representation made by the Applicant, through proper channel to the Director General, S&II Section, All India Radio, New Delhi - 110 001, against the transfer to Kothagudem.	33	A7
9.	2-3-95 Medical Certificate obtained by the Applicant.	35	A8
10.	25-4-1995 Medical Certificate obtained by the Applicant.	37	A9
11.	8-2-1996 Medical Certificate obtained by the Applicant's wife from Sri.Deepti Rheumatology Centre, A.C.Guards, Hyderabad.	39	A10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BRANCH,
AT HYDERABAD.

Application under Section 19 of the Administrative Tribunals
Act,
O. A. No. of 1997.

Between:

M. Satyam, S/o. M. Prakasam,
aged 47 years, Accountant,
All India Radio,
Kothagudem - 507041 .. Applicant

And

1. ~~Mr. Kabir Ahmed,~~ *UPK*
~~s/o. not known,~~
Station Director,
All India Radio,
Hyderabad - 500 004.
2. ~~Sri. R. Venkateswarlu,~~ *UPK*
~~s/o. not known,~~
Director,
Doordarshan Kendra,
Ramantapur,
Hyderabad.
3. ~~Mr. R.P. Singh,~~ *K. UPK*
~~s/o. not known,~~
Executive Engineer,
Civil Construction Wing,
All India Radio,
Hyderabad.



.. Respondents.

Sl.No.	Description of documents Relied upon.	Annexes	Page No.
1.	Application.	-	1
2.	4-8-1981. Transfer policy principles communicated by Dy. Director of Administration (E), Ministry of Information and Braodcasting to Heads of All India Radio Stations and Director General, All India Radio, New Delhi.	A/	12

*Received
N.R. Jeyaraj
25/9/97*

 Sl. Description of documents Page No. *Amey*
 No. relied upon.

12. 25-10-1996 letter given by the Applicant to the Station Director, All India Radiom Hyderabad, regarding the representation the applicant was alleged to have given to the President, Administrative Staff Association. *42/A11*
13. 30-1-1997 Representation made by the Applicant to the Station Director, All India Radio, Hyderabad, requesting his transfer to Hyderabad, under copy to the Director General, S.II, AllIndia Radio, New Delhi. *43/A12*
14. 21-2-1997 Order of the Station Director, All India Radio, Hyderabad after the meeting of the Joint Establishment Committee for transfer / postings of Administrative staff, rejecting the representation of the applicant. *45/A13*
15. 25-2-1997 Representation made by the applicant to the Director General, All India Radio, New Delhi, through proper channel requesting transfer to Hyderabad. *46/A14*
16. 25-2-1997 Letter from Station Engineer, Kothagudem, forwarding the representation of the Applicant dated 25-2-1997 to Director General, AllIndia Radio, New Delhi request- ing transfer to Hyderabad. *47/A15*

*UPP
 Counsel for*

Applicant

M. O. A. S.
 Signature of the Applicant

For Use in Tribunal's Office

Date of filing

Registration No.

Signature for Registrar

53

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1288/97.

DATE OF ORDER : 29-09-1997.

Between :-

M.Satyam

.. Applicant

And

1. Station Director,
All India Radio,
Hyderabad-500 004.
2. Director,
Doordarshan Kendra,
Ramantapur,
Hyderabad.
3. Executive Engineer,
Civil Construction Wing,
All India Radio,
Hyderabad.

.. Respondents

-- -- --

Counsel for the Applicant : Shri B.S.Murthy

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

-- -- --

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

Je



J U D G M E N T

(per Hon'ble Sri R.Rangarajan, Member (Admn.))

. . .

Heard Sri B.S.Murthy for the applicant and Sri N.R.Devaraj for the respondent.

2. The applicant herein is now working as Accountant in All India Radio, Kothagudem. He was earlier transferred from Doordarshan Kendra, Hyderabad to Kothagudem in 1994. The applicant now prays for re-transfer back to Hyderabad. He was informed by Letter No. HYD.1(7)/97-8, dt. 21.2.1997 (Annexure A-13, Page 45) that his request for transfer has been noted by the Office of the Station Director and it will be considered at an appropriate time. But the applicant is not satisfied with the reply given. He wants to come to Hyderabad at the earliest. It appears that he has submitted a representation to the Station Director with a copy to the Director General, dt. 30.1.1997 (Annexure A-12). But the Learned Counsel for the respondent submits that it is only a copy to the Director General and hence it might not have been received the attention due to it. However, in para 6(j) of the affidavit the applicant submits that

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he had further submitted a representation on 25.2.1997 addressed to the Director General, All India Radio, New Delhi through the Station Engineer, All India Radio, Kothagudem. He further submits that the above representation was forwarded by the Station Engineer on 8.9.1997 by his letter A-14. But even that too is not replied. The Learned Counsel for the respondents submits that the representation was forwarded only on 8.9.1997 and hence it is too premature to expect any reply within a short period of 21 days. However, the learned counsel for the applicant brought to our notice the letter ~~A-14~~ ^(Annexure-15 to OA), dt. 25.2.1997, wherein his representation was forwarded to the Director General by the station Engineer, Kothagudem. Hence, it is not clear when his representation was forwarded to the Director General. In any case, a representation had already been forwarded to the Director General. Hence, the Directorate has to dispose of the representation in accordance with the law.

3. This O.A. is filed for quashing the letter dt.21.2.1997, (Annexure A-13) and for a consequential direction to the Committee to reconsider the representation of the applicant.

...

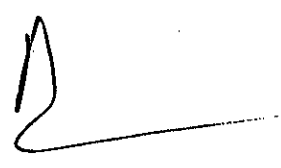
: 4 :

4. The quashing of the letter dt. 21.2.1997 will be detrimental to the applicant as his name already noted will ~~also~~ be taken out from the register for transfer to Hyderabad. Hence, we are not interested in quashing the letter dt. 21.2.1997 when the Committee has already said that his case will be considered in due course. It is not use for us to remit this case back to the Committee for reconsideration. The only direction that can be given in this O.A. is to the Director General for consideration of the representation of the applicant in accordance with the law.

5. In that view the following direction is given :

The Director General, All India Radio, New Delhi, should consider his representation dt. 25.2.1997, said to have been forwarded to him either on 8.9.1997 or on 25.2.1997, in accordance with the law within a period of two months from the date of receipt of copy of this order.

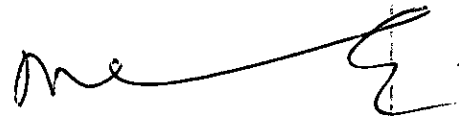
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: 5 :

6. The Original Application is ordered accordingly
at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)


(R. RANGARAJAN)
Member (A)

29.9.97

dated: 29th September, 1997.
Dictated in Open Court.


D. R. (52)

sr.
avl/

Copy to:-

1. The Station -Director, All India Radio Hyderabad-4
2. The Director, & Doordarshan Keendra, Ramantapur, Hyderabad.
3. The Executive Engineer, Civil Construction Wing, All India Radio, Hyderabad .
4. One Copy to Mr. B.S. ^Murthy, Advocate, CAT. Hyd.
5. One Copy to Mr. N.R. Devaraj. Sr. CGSC. CAT. Hyd.
6. One Copy to The D.R.(A).
7. One Duplicate Copy.

Upr.

7
6/10/97
cc today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 29.9.97

~~ORDER/JUDGMENT~~

~~M.A./B.A./C.A.NO.~~

in

O.A.NO. 1288/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

